THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of the House.

High Court Bench at Thiruvananthapuram

1936. PROF. P.J. KURIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any proposal for setting up a Thiruvananthapuram Bench of the High Court of Kerala is under consideration of Government;
 - (b) if so, the details thereof; and
- (c) the action taken or contemplated by Government and the expected time of setting up the Bench?

THE MINISTER OF LAW AND JUSTICE (SHRIM. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Does not arise.

Disproportionate assets of former judges

†1937. SHRI RASHEED MASOOD: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received any complaints against some former judges and their relatives regarding disproportionate assets;
 - (b) if so, the details thereof; and
 - (c) the details of the action taken in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRIM. VEERAPPA MOILY): (a) to (c) Recently complaints from public have been received against former Chief Justice of India Shri Justice K.G. Balakrishnan about disproportionate assets of his relatives.

Action, if any, is taken in accordance with the Law of Land.

Harassment of Madras High Court Judge

 $\dagger 1938.$ SHRI RASHEED MASOOD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry has received a letter from the Chief Justice of India, in which it was stated that a Union Minister was harassing a Madras High Court Judge;

†Original notice of the question was received in Hindi.